

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. (IB)-38(PB)/2017
C. A No.

CORAM:


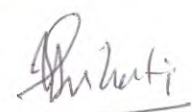
SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

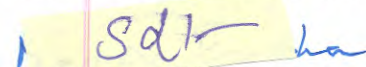
NAME OF THE COMPANY : M/S. Entertainment City Ltd. (PVR)


SECTION OF THE COMPANIES ACT: U/S 9 of Insolvency and Bankruptcy Code 2016

| <u>S.NO.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|--------------------|--------------------|---|---|
| 1. | VARUNK CHOPRA, ADV | | PVR LTD. (APPLICANT) |  |
| 2. | NEERAJ GULATI C.S. | | Entertainment City Ltd (Respondent) |  |

ORDER

It is represented by the learned counsel for the petitioner that the matter has been settled out of Court and that the petition may be allowed to be withdrawn. In terms of Rule 8 of the Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016, the petition is allowed to be withdrawn.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
13.04.2017